

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 620  
Company Appeal- 02/252/ND/2022  
Restoration Application/19/2024

**IN THE MATTER OF:**

**M/s. Greentouch Realty Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**U/s 252**

Order delivered on 18.07.2024  
HYBRID HEARING (PHYSICAL & VC)

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

**:**

**For the Roc**

**:Adv. Jyoti Khurana**

**For the IT Department :**

**ORDER**

Due to paucity of time, the matter is adjourned to **12.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**